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O.A. No. 494 of 2011

Ajaya Kumar Applicant

Vs

Union of India & Ors Respondents

Order dated: 03.08.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. Though in the present O.A. the applicant challenges his transfer order under Annexure-A/1 dated 02.06.2011 and the order of rejection dated 20.07.2011, during the course of hearing Ld. Counsel for the applicant confines his prayer to the effect that the applicant may be allowed to work at Jharsuguda till the end of current academic session as his daughter is going to appear in the Class 10 Board examination during this session. Ld. Counsel for the applicant further submits that he will file a representation to that effect within 10 days.

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3. Having heard Ld. Counsel for the parties, we are of the view that it would suffice, if the applicant represents to the authorities, as aforesaid, within 10 days from today and Respondents consider the same sympathetically and pass a reasoned order within a period of 15 days thereafter, under intimation to the applicant. Ordered accordingly.

4. Till consideration of such a representation, the status quo as on date shall be maintained.

5. With the above observation and direction, the O.A. stands disposed of. 3

6. Send copy of this order, along with copy of the O.A., to Respondent No. 3 at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites by tomorrow.


MEMBER (Judl.)


MEMBER (Admn.)

RK